

ted by the hon member, it should be sent to the Committee

MR SPFAKER I have not seen it in detail. We got it last evening. I got it when I was coming in. So I just skipped it. Now I will examine it again.

10 09 hrs

PAPERS LAID ON THE TABLE

REVIEW AND REPORT OF TRIVENI STRUCTURALS LTD

THE MINISTER OF STATE AND MINES (SHRI S MOHAN KUMARA MANGALAM) I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956

- (1) Review by the Government on the working of the Triveni Structural Limited for the year 1970-71
- (2) Annual Report of the Triveni Structurals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library] See No LT-1333/71]

NOTIFICATION UNDER MYSORE MOTOR VEHICLES TAXATION ACT, ETC AND GUJARAT CARRIAGE OF GOODS TAXATION (AMDT) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore —

(i) S O 1482 published in Mysore Gazette dated the 26th August, 1971,

(ii) S O 1490 published in Mysore Gazette dated the 26th August, 1971 [Placed in Library] See No LT-1334/71]

- (2) A copy of the Mysore Motor Vehicles (Seventh Amendment) Rules 1971 (Hindi and English versions) published in Notification No G S R 247 in Mysore Gazette dated the 12th August 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Library] See No LT-1335/71]
- (3) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules 1971 (Hindi and English versions) published in Notification No GH/G/11/98/CGT-1263/21683 I in Gujarat Government Gazette dated the 15th July, 1971, under sub-section (4) of Section 32 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iv) of the the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat [Placed in Library] See No LT-1336/71]

STATEMENTS CORRECTING REPLIES TO USQ Nos 1025 AND 1102 RE ASSISTANCE TO U P FOR DEVELOPMENT OF BACKWARD HILL AREAS ETC

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) I beg to lay on the Table two statements correcting the replies given on the 2nd June, 1971 to Unstarred Questions Nos 1025 and 1102 by Shri Narendra Singh Bisht regarding assistance to U P for Development of Backward Hill Areas and Regional Disparities and Imbalances, respectively, and giving reasons for delay in correcting the replies

Statements

- (1) In reply to Lok Sabha Unstarred

[Shri Mohan Dharja]

Question No. 1025 answered on 2-6-1971, it was mentioned in reply to Parts (a) and (b) of the Question that the entire development Plan of the Hill Areas in Uttar Pradesh is financed through Central assistance (50% loan and 50% grant) within the total Plan assistance for the State as a whole. The State's Fourth Five Year Plan includes a provision of Rs. 65.05 crores for the hill region under the following sectors of development :

| | (Rs. lakhs) |
|--|-------------|
| 1. Agriculture and Allied Programmes | 2435 |
| 2. Cooperation and Community Development | 145 |
| 3. Irrigation and Power | 819 |
| 4. Industry and Mining | 162 |
| 5. Transport and Communications | 1455 |
| 6. Social Services | 1483 |
| 7. Miscellaneous | 6 |
| Total : | 6505 |

The correct position relating to parts (a) and (b) of the Question is, however, as follows :

(a) and (b). Yes, Sir. The development Plan of the hill areas in Uttar Pradesh is financed through proportionate Central assistance of which 50% is by way of grant and 50% by way of loan within the total Plan assistance for the State as a whole. The State's Fourth Plan includes a provision of Rs. 65.05 crores for the Hill region under the following sectors of development :

| | (Rs. lakhs) |
|--|-------------|
| 1. Agriculture and Allied Programmes | 2435 |
| 2. Cooperation and Community Development | 145 |
| 3. Irrigation and Power | 819 |
| 4. Industry and Mining | 162 |
| 5. Transport and Communications | 1455 |
| 6. Social Services | 1483 |
| 7. Miscellaneous | 6 |
| Total : | 6505 |

The factual inaccuracy in the pattern of Central assistance for hill areas of U. P., Tamil Nadu and West Bengal came to our notice soon after the question was answered

in the Lok Sabha. This had to be checked up with the records. The exact interpretation of the policy letter in this regard had to be ascertained from the Ministry of Finance who were operating on the Central assistance in accordance with the patterns laid down in the policy letter. This process took us sometime and therefore, it was not possible to lay down the revised statement on the Table of the House in the last Session itself.

(ii) In reply to Unstarred Question No. 1102 answered in the Lok Sabha on 2-6-1971, a statement was laid on the Table of the House in reply to the above Question. The sub-para (iii) of the Statement read as under :

(iii) A liberal pattern of Central assistance has been evolved for the development of hill and border areas. The entire expenditure on their development programmes is being met by the Government of India within the total Central assistance for each of the States concerned; 90% of the amount of expenditure incurred in this behalf in Meghalaya, Assam, Nagaland, Jammu and Kashmir (Ladakh) and Himachal Pradesh (Lahaul, Spiti and Kinnaur districts) is given as a grant. The balance of 10% is treated as loan. The pattern of Central assistance in the hill and border districts of Uttar Pradesh, Darjeeling (West Bengal) and Nilgiris (Tamil Nadu) is 50% grant and 50% loan.

The correct position relating to sub-para (iii) of the Statement is, however, as follows :

(iii) A liberal pattern of Central assistance has been evolved for the development of hill and border areas. The development plan of Nagaland, and of Ladakh in Jammu and Kashmir, hill areas of Assam and Kinnaur and Lahaul and Spiti of Himachal Pradesh will be financed to the extent of 90% by way of grant and 10% by way of loan within the total Plan assistance for the State as a whole. The pattern of assistance for the eight hill districts of Uttar Pradesh, Darjeeling district in West Bengal and district of Nilgiris in Tamil Nadu, is that the proportionate Central assistance which will accrue to the States against the Plan expenditure incurred in these areas will consist of 50% grant and 50% loan.

The factual inaccuracy in the pattern of Central assistance for hill areas of U. P., Tamil Nadu and West Bengal came to our notice soon after the question was answered in the Lok Sabha. This had to be checked up with the records. The exact interpretation of the policy letter in this regard had to be ascertained from the Ministry of Finance who were operating on the Central assistance in accordance with the patterns laid down in the policy letter. This process took us sometime and therefore, it was not possible to lay down the revised statement on the Table of the House in the last Session itself.

AUDIT REPORT ON PYRITES, PHOSPHATES AND CHEMICALS LTD., STATEMENT *re* NATIONAL DEFENCE LOANS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial Part VII—Pyrites, Phosphates and Chemicals Limited, under article 151 (1) of the Constitution. [*Placed in Library*. See No. LT—1338/71.]
- (2) A statement (Hindi and English versions) indicating the results of the National Defence Loans floated in December, 1971. [*Placed in Library*. See No. LT-1339/71.]
- (3) A copy of the Emergency Risks (Goods) Insurance Scheme published in Notification No. S. O. 5483 in Gazette of India dated the 10th December, 1971, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library*. See No. LT-1340/71.]
- (4) A copy of Notification No. S. O. 5485 published in Gazette of India dated the 10th December, 1971 regarding list of goods not insurable under the Emergency Risks (Goods) Insurance Act, 1971, under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library* See No. LT-1340/71.]
- (5) A copy of the Emergency Risks

(Undertaking) Insurance Scheme published in Notification No. S. O. 5486 in Gazette of India dated the 10th December, 1971, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [*Placed in Library*. See No. LT-1341/71.]

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of Notifications mentioned at (3), (4) and (5) above. [*Placed in Library* See No. LT-1342/71.]
- (7) A statement (Hindi and English versions) of Guarantees given by the Government of Gujarat upto 6th November, 1971, under sub-section (2) (a) of section 2 of the Gujarat State Guarantees Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library*]. See No. LT-1344/71.]

CONVENTIONS AND RECOMMENDATIONS OF ILC

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri Khadilkar.

I be to lay on the Table a copy of the Text (Hindi and English versions) of the Conventions and Recommendations adopted at the Fifty fourth Session of the International Labour Conference held at Geneva in June, 1970. [*Placed in Library*. See No. LT-1343/71.]

MR. SPEAKER : He did not intimate to me in advance that he is laying this on behalf of Shri Khadilkar. This should have been done. He is lucky that no member has objected to it.

SHRI BALGOVIND VERMA : I was informed by the Minister that I should lay it on his behalf. I do not know when he sent intimation to you.

U. P. S. C. REPORT AND MEMORANDUM, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :

- (1) A copy each of the following